

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No. 18 – IA(Liq)12(AHM)2024  
In  
C.P.(IB)/141(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank(Ersthwhile Allahabad Bank)  
V/s  
DCOM Systems Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Advocate  
For the Respondent :

**ORDER**

This is an application filed for liquidation filed by Applicant under Section 33 R/w Section 34 of Insolvency and Bankruptcy Code, 2016 seeking initiation of Liquidation Process against the Cooperate debtor M/s DCOM System Limited.

We have heard learned Counsel for the applicant and perused the record.

**Reserved for the order.**

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**